

## केन्द्रीय विद्युत विभियामक आयोग CENTRAL ELECTRICITY REGULATORY COMMISSION



# नई दिल्ली NEW DELHI

याचिका संख्या./ Petition No. 174/MP/2024

## कोरम/ Coram:

श्री जिष्णु बरुआ, अध्यक्ष/Shri Jishnu Barua, Chairperson श्री रमेश बाबू वी., सदस्य/Shri Ramesh Babu V., Member श्री हरीश दुदानी, सदस्य/Shri Harish Dudani, Member श्री रविंदर सिंह ढिल्लों, सदस्य/Shri Ravinder Singh Dhillon, Member

आदेश दिनांक/ Date of Order: 5th of May, 2025

#### IN THE MATTER OF:

Petition for and on behalf of the Petitioner under section 79(1)(f) of the Electricity Act, 2003

#### AND IN THE MATTER OF:

### **BSES Yamuna Power Limited**

Shakti Kiran Building, Karkardooma, New Delhi-110032

...Petitioner

Versus

### 1. SBSR Power Cleantech Eleven Private Limited

First Floor, Worldmark-02, Asset Area-8, Hospitality District, Aerocity, NH-8, New Delhi-110037

### 2. Solar Energy Corporation of India Limited

6<sup>th</sup> Floor, Plate-B, NBCC Office, Block Tower-2, East Kidwai Nagar, New Delhi- 110023

#### 3. Tata Power Delhi Distribution Limited

Having its office at NDPL House, Hudson Lane, Kingsway Camp, Delhi-110009

...Respondents

#### **Parties Present:**

Shri Vijayendra Pratap Singh, Advocate, BYPL

Shri Aditya Vikram Jalan, Advocate, BYPL

Ms. Urvashi Misra, Advocate, BYPL

Ms. Gauri Srivastava, Advocate, BYPL

Sanjay Sen, Sr. Advocate, SBSRPCEPL

Ms. Roberta Ruth Elwin, Advocate, SBSRPCEPL

Shri Hemant Singh, Advocate, SBSRPCEPL

Shri Lakshyajit Singh Bagdwa, Advocate, SBSRPCEPL

Ms. Lavanya Panwar, Advocate, SBSRPCEPL

Shri Devansh Pundir, Advocate, SBSRPCEPL

Shri Sajan Poovayya, Senior Advocate, TPDDL

Shri Shri Venkatesh, Advocate, TPDDL

Shri Shryesth Ramesh Sharma, Advocate, TPDDL

Ms. Priya Dhankhar, Advocate, TPDDL

Shri Anant Singh Ubeja, Advocate, TPDDL

Shri Raksha Agarwal, Advocate, TPDDL

Shri Palash Maheshwari, Advocate, TPDDL

Shri Manav Bhatia, Advocate, TPDDL

Shri MG Ramachandran, Senior Advocate, SECI

Shri Dalima Gupta, Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI

Ms. Ritika Singh, Advocate, SECI

Ms. Somya Sahni, Advocate, SECI

# आदेश/ ORDER

The Petitioner, BSES Yamuna Power Limited has filed the present petition, inter alia, seeking intervention of the Commission against M/s SBSR Power Cleantech Eleven Private Limited (SBSR) and Solar Energy Corporation of India (SECI) for violation of the terms and conditions of the Power Purchase Agreement (PPA) dated 20.08.2019 as well as Power Supply Agreement (PSA) dated 17.06.2019 between the Petitioner and SECI for illegally diverting and selling the contractually committed and contracted capacity to third parties. The Petitioner is a beneficiary

under the PSA and is entitled to 100 MW of the Contracted Capacity installed/commissioned by SBSR. SBSR, in disregard of the terms and conditions/obligations under the PPA and PSA, is diverting 62.5 MW of its installed capacity to third parties, thereby depriving the Petitioner of its share of Renewable Power.

- 2. The Petitioner has made the following prayers:
  - a) Allow the present Petition and Direct SBSR to supply Petitioner its quota of 62.5MW of power capacity in terms of the PPA dated 20.08.2019 and PSA dated 17.06.2019.
  - b) Direct SBSR to not sell/cannot sell the subject capacity, i.e., 62.5 MW of commissioned power capacity to any third party and;
  - c) Direct SBSR and SECI to indemnify the Petitioner to the extent of additional cost incurred by the Petitioner in arranging power from alternative sources to meet its RPO Obligations and;
  - d) Direct SECI to proceed invocation of contractual rights against SBSR for blatant breach of the PPA and PSA and;
  - e) Direct SECI to take steps under Article 13 of the PPA to take over the subject Project and;
  - f) Pass any such other and further reliefs as this Hon'ble Commission deems just and proper in the nature and circumstances of the present case.
- 3. The matter was listed for hearing on 07.10.2024. During the hearing, the Petitioner submitted that the petition has been filed against the actions of SBSR diverting and selling the contractually committed power to third parties. The Petitioner further submitted that since similar matters viz. Petition Nos. 192/MP/2021 and 235/MP/2023 have been admitted by the Commission and are pending consideration; this petition may also be heard with the said petitions. The Commission admitted the petition. During the next hearing, dated 30.12.2024, SBSR sought time to file its reply in this matter.
- 4. During the hearing dated 02.04.2025, the Petitioner sought permission to withdraw the present Petition with liberty to seek other available remedies as per law and also to file an appropriate affidavit to this effect. The Respondents did not oppose the prayer of the Petitioner.

- 5. Considering the above, the Commission permitted the Petitioner to file its affidavit as above and also permitted the Petitioner to withdraw the present petition with liberty to seek other available remedies as per law.
- 6. Petition No. 174/MP/2024 is disposed of in terms of the above.

Sd/- Sd/- Sd/- Sd/-रविंदर सिंह ढिल्लों हरीश दुदानी रमेश बाबू वी. जिष्णु बरुआ सदस्य सदस्य सदस्य अध्यक्ष